

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

31. **IA-2794(MB)2023, IVN.P(IBC)/41(MB)2024
IA-3336(MB)2023, IA-3399(MB)2023
IA-3286(MB)2024 IN
C.P. (IB)/893(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.07.2024**

NAME OF THE PARTIES: Bank of Baroda
Vs.
Sks Power Generation (Chattisgarh)
Limited

SECTION: 7, 30, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule
11 of NCLT, 2016.

ORDER

1. Mr. Janak Dwarkadas, Sr. Advocate a/w Ms. Ameya Gokhale, Mr. Rishabh Jaisani, Ms. Namrata Vinod, Harti Lakhani i/b Shardul Amarchand Mangaldas & Co., Ld. Counsel for the Applicant present in IA-3399/2023. Mr. Yash Momaya a/w Adv. Zaid Mansuri i/b DSK Legal, Ld. Counsel for the Applicant present in IA-3336/2023. Mr. Pradeep Sancheti, Sr. Advocate a/w Mr. Ravi Kadam, Mr. Somesh Srivastava, Ramakant Rai, i/b Trilegal, Ld. Counsel for the RP present. Mr. Chetan Kapadia, Ld. Sr. Counsel a/w Mr. Rohan, Mr. Madhav Kanoria, Ms. Srideepa Bhattacharya, Mr. Harsh Rathi and Ms. Ayushee Singh, Ld. Counsel for the CoC present. Mr. Gaurav Joshi, Ld. Sr. Counsel a/w Mr. Ashish Kamat, Ld. Sr. Counsel, Ms. Pooja Mahajan, Adv. M. Krishnan, Adv. S. Mahajan, Mr. Nishant Sogani, Mr. Saurabh Bachhawat, Ms. Priyanka Pandey i/b Chandhiok & Mahajan, Ld. Counsel for the SRA present.
2. List this matter for further hearing on tomorrow i.e. on **04.07.2024**.

**Sd/-
ANU JAGMOHAN SINGH
Member (Technical)**

**Sd/-
KISHORE VEMULAPALLI
Member (Judicial)**